

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.6379
TO BE ANSWERED ON 12.04.2017**

INDIAN MIGRANTS IN U.S.

**6379. ADV. JOICE GEORGE:
SHRIMATI RANJANBEN BHATT:**

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the USA has published the list of unauthorized Indian Migrants;**
- (b) if so, the details thereof and the number of illegal Indian migrants in the USA;**
- (c) the stand of the Government in this regard;**
- (d) whether the Government is planning to bring back the migrants to India; and**
- (e) if so, the details thereof and the steps being taken by the Government for their resettlement?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]**

- (a) No.**
- (b) There are no authoritative figures on the number of undocumented Indian immigrants in the US.**
- (c) GOI remains engaged with the US Government on all issues that concern the safety, security and well-being of Indian nationals in the US. Government of India has accorded top priority to ensuring a safe, orderly, legal and humane migration process. GOI does not encourage illegal migration of Indian citizens into other countries.**
- (d) & (e) From time to time, Indian Embassy and Consulates in the US, upon the request of the US authorities, facilitate repatriation**

of undocumented Indian immigrants after their nationality verification. Since 2014, 579 undocumented Indian nationals have been issued travel documents to enable their safe return to India.

The Government has sensitized the State Governments to inform the returnees about the resettlement programmes and financial support schemes. The responsibility of resettlement of the returnees primarily rests with the State Governments. Government of India stands ready to work closely with the State Governments in this regard. The State Governments have been asked to avail/utilize various schemes of the Central Government in this context.
